No. C-30013/02/2017-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

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5th floor, HUDCO Vishala Building,
Bhikaji Cama Place, New Delhi
Dated 17-March, 2017

To

All Pr. Chief Commissioners/Chief Commissioners/All
Commissioners/Directors General under CBEC.

Sub: Notification of “Ease of Compliance to maintain Registers under Various Labor
Laws Rules, 2017” – regarding.

Sir/Madam,

I am directed to forward herewith a copy of D.O. Letter No. Z-20025/27/2016-LRC dated 23.02.2017 received from Ministry of Labour & Employment, New Delhi, on the subject mentioned above for information and necessary action.

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary to the Govt. of India

Encl As above.

Copy to:

The DG (Systems & Data Management), New Delhi with the request to kindly upload this circular on the Website of CBEC.

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
D.O No-Z-20025/27/2016-LRC

Dear Secretary,

As you are aware, Government of India has taken several initiatives to reduce the complexity of compliance and bring transparency and accountability in enforcement of Labour Laws. These initiatives include legislative reforms where the age old labour laws are proposed to be amended and also the procedural reforms making the compliance of labour laws easy and user friendly. While reviewing the requirement of filing various returns / registers/forms provided under various labour laws, it was observed that the 56 Registers / Forms prescribed under the 9 Central Labour Acts and the Rules made thereunder had several overlapping/redundant fields. Therefore, an exercise was undertaken to do away with overlapping fields and reduce the number of registers/forms to promote ease of compliance and also to save efforts and cost. The same can also be maintained in the digital form.

2. Accordingly Ministry of Labour & Employment has notified “Ease of Compliance to maintain Registers under various Labour Laws Rules, 2017” on 21st February 2017 which has in effect replaced the 56 Registers/Forms under 9 Central Labour Laws and Rules made thereunder into 5 common Registers/Forms. This will save efforts, costs and lessen the compliance burden by various establishments. I am enclosing a copy of the notified “Ease of Compliance to maintain Registers under various Labour Laws Rules, 2017” with request that this may be widely publicized among the stakeholders under your Ministry/Department. These Rules are also available on the Website of this Ministry at the link below:


With regards,

Shri Hasmukh Adhia,
Secretary,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi.

Yours sincerely,

(M. Sathiyavathy)